

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject:- Criteria for grant of Concurrent Charge Allowance to Judicial Officers working under the control of High Court of J&K and Ladakh, in terms of Rule 5 of S.O 498 dated 09.10.2024 - Issuance of clarifications reg.

ORDER

No.: 470 of 2025/RG

Dated: 26.03.2025

In continuation to High Court Order No. 44 of 2025/RG dated 04.01.2025, the following clarifications are hereby issued for its adherence by all concerned:

- (i) All Judicial Officers must ensure that their applications for grant of charge allowance are duly appended with the requisite certificate as provided in High Court Order No. 44 of 2025/RG dated 04.01.2025 with respect to the officer having actually discharged Judicial/ Administrative duties and applications sans such certificate shall not be processed.
- (ii) In respect of Principal Magistrates JJBs/Secretary DLSAs, concerned Principal District Judge shall certify that the officer has discharged Judicial /Administrative duties for the period in respect of which charge allowance is claimed.
- (iii) The dispensing of the requirement of '**appreciable Judicial work**' shall have the effect from 09.10.2024 (date of issuance of S.O 498) prospectively.

By Order.


(Shahzad Azeem)
Registrar General

No. : 10177-91/RG/GS

Dated: 26.03.2025

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Director, J&K Judicial Academy, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar (I.T) Computers, High Court of J&K and Ladakh, Jammu;
7. Registrar Inspection, High Court of J&K and Ladakh, Jammu;
8. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
9. All Principal District and Sessions Judge, UTs of J&K and Ladakh;
10. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh;
11. CPC, e-Courts, High Court of J&K and Ladakh, Jammu;
..... for information.
12. Director Finance, High Court of J&K and Ladakh, Jammu;
13. Incharge NIC, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.
14. Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.
15. Order File.


Registrar General